

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 150/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking Change in Law compensation on account of imposition of 20% Agriculture Infrastructure and Development Cess on import of solar modules vide Customs Notification No. 06/2025-Customs dated 1.2.2025 with effect from 1.2.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between Eden Renewables Alma Private Limited and Solar Energy Corporation of India Limited along with carrying cost on compound interest basis.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **15.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mannat Waraich, Advocate, ERAPL
Ms. Ananya Goswami, Advocate, ERAPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for Respondent No.1, SECI, submitted that vide the Record of Proceedings dated 14.7.2026, Respondent No.2, TNPDC, was granted an opportunity to file its reply. However, TNPDC has not filed any reply so far. It was further submitted that, since TNPDC is the ultimate beneficiary/procurer under the back-to-back agreements, it may be granted a last opportunity to file its reply.

2. Considering the above, the Commission deemed it appropriate to grant Respondent No.2, TNPDC, a last opportunity to file its reply, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

